

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.429
IA/2949/ND/2024 IN IB/92/ND/2021

IN THE MATTER OF:

Sohanaa International Pvt Ltd

...

Applicant

Under Section 10 (IBC)

Order delivered on 05.07.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant

:

For the RoC

: Adv. Aakash Sharma

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/2949/ND/2024

This is an application filed under Section 2 (3)(a) OF THE Insolvency & Bankruptcy Code, 2016 for confirming/appointing present Interim Resolution Professional (IRP) as of Resolution Professional (RP) by CoC with 100% voting power in its first CoC meeting held on 09.05.2024.

Considering the facts and circumstances mentioned in the application and submissions made on behalf of the applicant, this Tribunal is inclined to take on record the decision taken by CoC for confirmation and appointment of Interim Resolution Professional Mr. Anil Bhatia, Reg. No.: IBBI/IPA-001/IP-P00587/2017-18 11027 as Resolution Professional. IA No. 2949/ND/2024 is allowed and **disposed of**.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**